

Shri Jain assumed charge as CMD, HEC on 15th September, 1980 and this fact was notified by the competent authority namely Secretary, HEC on 16th September, 1980 to all concerned. These facts were brought before the High Court and it was argued that Shri Jain continued to be the CMD, HEC. The Court admitted the writ petition and ordered that *status quo* be maintained as it existed on 17th September, 1980. Thus the orders of the High Court clearly enabled Shri Jain to continue to hold the post of CMD, HEC till the writ petition was finally decided.

Subsequently, the case was amicably settled : Shri Chatterjee withdrew the writ petition and it was decided to grant him the benefits that were initially assured to him.

Recruitment of CRP Personnel from States

4190. SHRIMATI SUSHEELA GOPALAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there was a circular bearing No. G.O.R. 113/80, Adna dated July 11, 1980 regarding recruitment of CRP personnel from States ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) and (b). A circular bearing No. R-II-3/80-Adm. II dated the 11th July, 1980 (not G.O.R. 113/80-Admn. dated the 11th July, 1980 as stated in the question) was issued to all G.P. of Central Reserve Police Force with a view to planning in advance recruitment in the CRPF in the context of the Government's decision to raise additional Battalions of the Force. The said circular was subsequently superseded on the 24th September, 1980. The revised instructions of 24th September, 1980 impressed on the Inspectors General of Police, Central Reserve Police to have the recruitment made in such a manner that (a) the quota for SC/ST was not diverted to general candidates ; (b) the inter-caste, inter-regional character of each Bn. is ensured so that the composition of the Force is truly representative of the country ; and (c) adequate representation is provided to minorities and weaker sections.

Mobilisation of Additional Resources by States

4191. SHRI AMAR ROY PRADHAN : SHRI MOOL CHAND DAGA :

Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that all the States have been asked to spare no efforts for mobilising additional resources both by way of extra taxation and other measures, if the targeted 5 per cent growth rate is to be achieved in the Sixth Plan ; and

(b) if so, the reaction of the States in this regard ?

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATI TIWARI) : (a) Yes, Sir.

(b) The discussions between the Planning Commission and the Chief Ministers of States on the determination of the size of the Sixth Five Year Plan, 1980-85 on the basis of estimates of financial resources including additional resource mobilisation are in progress. The response of the States so far has been quite encouraging. The final position in regard to additional resource mobilisation of States will be presented in the Sixth Plan Document which will be placed before the National Development Council at an early date.

Supply of Cement to Rajasthan

4192. PROF. NIRMALA KUMARI SHAKTAWAT : Will the Minister of INDUSTRY be pleased to state whether the cement quota being given to Rajasthan, a famine affected and scarcity State, is not inadequate ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI GHARANJIT CHANANA) : The allocation of cement to the States is made on the norms of past consumption and overall availability of cement. Since the overall availability of cement is less than the demand, there is a general shortage of cement in the country including the State of Rajasthan.

Budget Allocations for SC And ST

4193. SHRI KAMAL NATH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the apportioning of the amount earmarked in the Budget of 1980-81 between Scheduled Castes and Scheduled Tribes ;

(b) the basis of such apportioning between Scheduled Castes and Scheduled Tribes respectively ; and

(c) the basis of allocation of such expenditure between various States ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) & (b). The outlays in the Budget of the Ministry of Home Affairs for 1980-81 for the Scheduled Castes and Scheduled Tribes are given in the enclosed statement. These are made on the basis of the Plan and non-plan outlays approved for the on-going schemes for Scheduled Castes and Scheduled Tribes.

(c) Special Central Assistance to the Tribal Sub-Plans is allocated amongst Tribal Sub-Plans States on the basis of the Scheduled Tribes population in these States, Scheduled Tribes population in the Tribal Sub-Plan areas of these States, geographical area of the Tribal Sub-Plan areas and the relative backwardness of these States.

Special Central Assistance to the Special Component Plans for Scheduled Castes is allocated to the States, which have substantial population of Scheduled Castes and have prepared Special Component Plans, on the basis of their Scheduled Castes population, the relative backwardness of these States and the States' own efforts for the development of Scheduled Castes as reflected in their Special Component Plans.

In the case of Centrally Sponsored Scheme, there is no State-wise allocation. Proposals received from the State Governments/Voluntary Organisations/institutions are duly scrutinised and sanctions issued on that basis.

Statement

Outlays earmarked in the budget for 1980-81 for Scheduled Castes/Scheduled Tribes

| | (Rs. in crores) |
|--|-----------------|
| I. Schemes Exclusively for Scheduled Castes : | |
| 1. Girls Hostels (for Scheduled Castes) | 1.00 |
| 2. Central Assistance for Scheduled Castes Development Corporations in the States | 12.00 |
| 3. Special Central Assistance to the Special Component Plans for Scheduled Castes | 100.00 |
| II. Schemes for Scheduled Tribes: | |
| 1. Girls Hostels (for Scheduled Tribes) | 0.45 |
| 2. Special Central Assistance for Tribal Sub-Plans | 70.00 |
| III. Schemes Common for both Sch. Castes & Sch. Tribes : | |
| 1. Post-matric Scholarship for Scheduled Castes and Scheduled Tribes | 20.00 |
| 2. Book Banks for Sch. Castes & Sch. Tribes | 0.30 |
| 3. Coaching & Allied Schemes | 0.50 |
| 4. Aid to voluntary Organisations | 1.25 |
| 5. Research & Training | 0.45 |
| IV. Schemes applicable to Scheduled Castes/Scheduled Tribe and other communities | |
| Pre-matric Scholarships (Class VI—X) for those engaged in the so-called 'unclean' occupations of scavenging, tanning and flaying | 0.31† |
| 2. Machinery for the implementation of the Protection of Civil Rights Act | 2.00* |
| 3. National Overseas Scholarships (Non-Plan) | 0.20** |

†The scheme benefits to all those engaged in the specified occupations irrespective of their Community.

*Though it mainly applies to the Scheduled Castes, provisions of this Act also cover those who are suffering from any disability arising out of untouchability.

**Under this scheme, candidates from eligible categories among Sch. Castes/Sch. Tribes/Denotified, Nomadic and Semi-Nomadic Tribes and other economically backward classes are selected from all over India and not State-wise.